

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUTOPAL INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	AUTOPAL INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	15/10/1985
3. Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L31501RJ1985PLC003427
5. Address of the registered office and principal office (if any) of corporate debtor	Regd off: Plot No. 1, Naraniya Compound Wall Phase III, RIICO Industrial Area, Sitapura, Jaipur, Rajasthan, 302022. Works: E-195 (A), RIICO Industrial Area, Mansarovar, Jaipur, Rajasthan-302020
6. Insolvency commencement date in respect of corporate debtor	16-08-2022 (order intimated to IRP on 26-08-2022).
7. Estimated date of closure of insolvency resolution process	12-02-2023 (180 days from the date of order for initiation of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ajay Gupta Regd no.: IBBI/IPA-001/IP-P00140/2017-18/10304
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address (Registered with IBBI): 7-A, Sidhartha Extension, Pocket-B, New Delhi-110014. Email: ajaygupta1969@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: C-618, 6 th Floor, Tower-C, Noida One, B-8, Sector-62, Noida, Gautambuddh Nagar, U.P-201309 Email: cirp.autopal@gmail.com
11. Last date for submission of claims	09-09-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms may be downloaded from: https://ibbi.gov.in/home/downloads b) Not Applicable

Published in Indian Express (Jaipur edition)
on 28/08/2022.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Autopal Industries Limited on 16-08-2022 (order intimated to IRP on 26-08-2022).

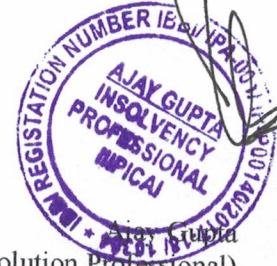
The creditors of Autopal Industries Limited, are hereby called upon to submit their claims with proof on or before 09-09-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.08.2022
Place: New Delhi



(Interim Resolution Professional)

IBBI Registration No: IBBI/PA-001/IP-P00140/2017-18/10304